

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Petition No. 350/TT/2026

Date: 03.08.2026

To,

Shri Zafrul Hasan,
General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Petition for determination of Transmission tariff for 2024-29 tariff block for asset under “Eastern Region Expansion Scheme - XXXVII (ERES-XXXVII)” in Eastern Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024.

Sir,

With reference to the Petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 14.8.2026.

- i. Submit the details of the work for ACE claimed for the asset during FY 2024-29.
- ii. For the asset, submit the detailed factor wise reasons of Time overrun with supporting documents for each specific reason of delay. Also details of as to how the specific reason for the delay affected activities as per Implementation schedule substantiating it with appropriate documents. Further, the Petitioner to submit the details of Time Overrun in the following format to establish the delay from SCOD to actual COD:

From	To	Period of Delay (in Days)	Overlapping Period (in Days)	Net Delay excluding Overlapping Period (in Days)	Activity	Detailed Reasons and Justifications of Delay
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- iii. Petitioner has submitted the NIDC calculations, also share the base rate sheet for the same.
 - iv. Form-12 for the asset.
 - v. Excel for Form 9C.
 - vi. PERT Chart indicating important activities, planned dates and actual dates sustaining with appropriate supporting documents for the instant transmission asset.
 - vii. Submit details of LD recovered, if any during the commissioning of the project and its adjustment for each asset. Also, for ACE claimed against each asset during FY 2024-29, submit the details of Gross Value of ACE and net value of ACE after adjustment of LD and any other deductions.
2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Legal)